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NOTES OF THE REGISTRY

There is no prayer for interim relief. Hence there appears to be no urgency.

~~dist. the matter
before it regarding copies
on 9-6-04 in the same?
to be taken care of?~~

Mr. J. S. 8/6/04

8/6/04

On Memo

for Admission - Copy of
O.A. served with
M.A. 71/2004 for joint
application.

8/6/04

Bench

For free copies of order
of 9/6/04 served to counsel
for both sides & copies of
order of 9/6/04 alongwith
copies of OA served to
all the resps by 13/6/04.

8/6/04

ORDERS OF THE TRIBUNAL

undertakes to deposit the IPO worth
of Rs. 50/- in course of 10th of June, 2004.

In the event of IPO worth of Rs. 50/-
is deposited within the time undertaken by
the learned counsel for the Applicants, this
O.A. No. 1414/2003 shall be confined in respect
of Applicant No. 1 and a separate O.A. number
be assigned in respect of Applicant No. 2
for statistical purpose.

Order
09/06/04
Member (Judicial)

2. ORDER DT. 09.06.2004.

By direction dated 10th June, 2003
asked
the Respondents were ~~directed~~ to consider
the grievances of both the Applicants (as
raised in their representations and in
O.A. No. 356 of 2003 and OA No. 370 of 2003)
within a period of 120 days. It appears
from Annexure-8 to the OA dated 29th/20th
of September, 2003 of this O.A. that the
grievances of the applicants were rejected
as the same were found not tenable by the
Respondents. The impugned order under
Annexure-8 dated 29/30th September, 2003, by
which the grievances of the Applicants have
been turned down, is bereft of any reason
and, therefore, having heard learned counsel
for the Applicants and Mr. B. Dash, learned
Additional Standing Counsel, appearing for the
Union of India; on whom a copy of this O.A.
has already been ~~served~~; the said order under
Annexure-8 dated 29/30th September, 2003 is
hereby quashed requiring the Respondents to

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pass a reasoned order within a period of two months from the date of receipt of a copy of this order. It is however, made clear that while reconsidering the matter for passing reasoned/speaking order, the Respondents should look to various clarifications annexed to this Original Application.

With the above observations and directions, this O.A. is disposed of at the admission stage. No costs.

Send copies of this order, alongwith copies of the O.A., to the Respondents and free copies of this order be given to the learned counsel for both sides.

Y. S. Chauhan
09/06/04
MEMBER (JUDICIAL)